

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of October, 2019 (14.10.2019 to 18.10.2019)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
14.10.2019 Monday At 10.30 A.M.	-	Public Hearing	-	Public Hearing on Draft Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2019.
14.10.2019 Monday At 2.30 A.M.	-	Public Hearing	-	Public Hearing on Proposed framework for Real-Time Market for Electricity.
15.10.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	213/MP/2019	YIPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 22.06.2016 executed between Yarrow Infrastructure Private Limited and National Thermal Power Corporation Limited for seeking approval of Change in Law events due to enactment of the GST Laws(On admission)
	2.	214/MP/2019	TPTCL	Petition under Sections 79(1) (c) and 79 (1)(f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 impugning the wrongful rejection of open access. (On admission)
	3.	260/MP/2019	AP&NR	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking compensation on account of 'Change in Law' events under the Power Purchase Agreement dated 25.3.2011 (PPA) executed between the Petitioner and the Respondent No. 2 and the Power Supply Agreement (PSA) dated 5.1.2011 executed between Respondent No.1 and Respondent No. 2.(On admission)
	4.	250/MP/2019	GUVNL	Petition under Section 79 (1)(b) & (f) of E.A. 2003 for recall of the order dated 12.4.2019 in Petition No. 374/MP/2018 granting approval to the Supplemental Agreement(s) dated 5.12.2018 .(On admission)
	5.	20/RP/2019	RUVNL	Petition for review of order dated 9.8.2019 in Petition No. 23/MP/2019 (On admission).
	6.	200/MP/2019	CTU	Petition for grant of Regulatory Approval for execution of the Transmission System for 18.5 GW of Solar and Wind Energy Zones in Southern Region.
	7.	275/MP/2019	APMuL	Petition pursuant to the directions of the Supreme Court vide Order dated 2.7.2019 in Civil Appeal No. 11133 of 2011 and applicable provisions of the Electricity Act, 2003 including Sections 62 and 79(1)(b).
	8.	67/MP/2019	CSEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement executed between the Petitioner and the Respondent No.1 for seeking declaration of and relief for Change in Law.
	9.	68/MP/2019	FSPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between the Petitioner and the Respondent for seeking approval of GST laws as an event under Change in Law and consequential relief.
	10.	138/MP/2019	ACME	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of the Commission's directions contained in orders dated 9.10.2018 in Petition No.230/MP/2017 and others .
	11.	111/MP/2019	GVPGL	Petition under Section 79 of the Electricity Act, 2003 read with PPA dated 31.3.1997 against the illegal and unlawful refusal of the Respondents to accept declaration of availability from the 370 MW combined cycle power station at Vemagiri, East Godavari District, Andhra Pradesh and consequent refusal to schedule power from the Project and pay applicable tariff including capacity charges for deemed generation.
	12.	97/MP/2019	Magadh Sugar	Petition challenging the illegal and arbitrary rejection of the Petitioner by Respondents, seeking change of name and/or re-accreditation.
	13.	I.A.No.78/2019 in Petition No.308/MP/2019	KTL	Interlocutory Application seeking interim relief in Petition under Sections 63, 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 seeking an extension in the Scheduled Commercial Operation Date along with compensatory and declaratory relief under Force Majeure and Change in Law events.

	14.	330/MP/2019	ACME	Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act,2003 and Regulation 7 (1) (a) of the Central Electricity Regulatory Commission(Grant of Connectivity, Long-term Access and medium-term Open Access in interState Transmission and related matters) Regulations, 2009.
16.10.2019 Wednesday At 10.30 A.M. Transmission Tariff Petitions	1.	331/MP/2019	PGCIL	Petition under Regulation-76 Power to Relax and under Regulation-77 Power to Remove Difficulty of the CERC (Terms & Conditions of Tariff), Regulations, 2019, read with Regulation 24 and 111 of CERC (Conduct of Business) Regulations, 1999 for relaxation of CERC (Terms and Conditions of Tariff) Regulations, 2019
	2.	252/MP/2019	CTU	Petition under section 79(1)(c) read with Regulation 111 of Central Electricity Regulatory Commission (conduct of business) Regulations, 1999 seeking directions for implementing order dated 8.3.2019 in Petition No.92/MP/2015 (On admission)
	3.	132/MP/2018	PGCIL	Petition under Section 19(1)(c) of the Electricity Act, 2003 for declaration of LILO of 400 kV S/c Vindhyachal-Korba Transmission line of the Petitioner at Mahan.
	4.	145/TT/2018	EPTCL	Petition for determination of transmission tariff from the anticipated DOCO to 31.3.2019 for 400 kV D/C Mahan-Sipat and 2x50 MVAR line reactors at Mahan Pooling Sub-station and 1x 80 MVAR, 420 kV switchable bus reactor at Mahan TPS alongwith its associated 400 kV bay.
	5.	387/TT/2018	PGCIL	Petition for determination of transmission tariff from Anticipated DOCO to 31.3.2019 for 400kV D/C Mundra UMPP Bhuj (Triple Snowbird) Transmission Line alongwith extension of 400kV Mundra UMPP Switchyard and 400kV Bhuj Pooling Station under Transmission System Strengthening Associated with Mundra UMPP (Part-B).
	6.	311/TT/2018	PGCIL	Petition for determination of transmission tariff from Anticipated DOCO to 31.3.2019 for 2 x 500MVA, 400/220kV ICTs along with associated transformer bays and 6 No. 220kV line bays at 400/220kV Indore substation under Western Region System Strengthening Scheme-XIV.
	7.	283/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 50 MVAR Line reactor at Jaipur (South) in 400 kV D/C Kota- Jaipur (South) line (Part of 400 kV D/C Rapp- Jaipur TL) utilized as Bus reactor at Jaipur (south) Sub-station and Asset-II:400 kV D/C Kota - Jaipur (South) line along with associated bays at Kota and Jaipur(South) (part of RAPP-Jaipur (S) 400 kV D/C line with one ckt LILO at Kota) under Transmission system associated with RAPP 7 and 8, Part-B in Northern Region.
	8.	266/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 Asset-1: 2 Nos. 500 MVA, 400/220kV ICTs along with associated bays at Parli (POWERGRID) Switching Station and 4 Nos. 220kV line bays (for LILO of Parli - Harangul 220kV lines and Parli Osmanabad 220kV S/C line), Asset-2: 2 nos. 220kV line bays at Mapusa (Colvale) (POWERGRID Sub-station (for Mapusa(Colvale) (POWERGRID)-Tuem 220 kV D/C line) and Asset-3: 2 Nos. 400kV line bays for 400kV D/C Indore (POWERGRID)-Ujjain TL at 765/400 kV Indore (POWERGRID) Sub-station under WRSS XVI for tariff block 2014-19 period.
	9.	288/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block and truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For LILO of 400 kV S/C Chamera-1 Kishenpur transmission line at Chamera-II under transmission system associated with Chamera HEP Stage II Transmission System in Northern Region.
	10.	300/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block and truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For 400 kV Biharsharif-Sasaram-Sarnath Transmission line along with associated bays under Eastern-Northern inters Regional HVDC Transmission system in Eastern Region.
	11.	301/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block and truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Dehri-Karamnasa Transmission System in Eastern Region.
	12.	305/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block and truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff

				for 2019-24 tariff block For combined asset of (i) 1x500 MW HVDC back to back station at Sasaram (DOCO 1.12.2002 and (ii) Associated AC Switchyard at Sasaram and Allahabad and auxiliary system including 400 kV Sarnath Allahabad line with associated bays etc (DOCO 1.12.2002) under Eastern Northern Inter-regional HVDC Transmission System in Eastern Region.
	13.	262/TT/2019	PGCIL	Petition for determination of trued up Fees and Charges for 2009-14 block ii) Fees and Charges for the period 2014-19 block. For Asset-I: 17 Nos of OPGW links (759 km) (DOCO: 1.10.2012), Asset II: 9 Nos of OPGW links (490 km) (DOCO: 1.4.2013), Asset III: 10 Nos of OPGW links (440 km) (DOCO: 1.11.2013) and Asset IV: 1 Nos of WBSETCL sector portion OPGW link (78.26 km) (DOCO: 1.3.2014) under Fibre Optic communication system in lieu of existing Unified Load Despatch and Communication(ULDC) Microwave links in Eastern Region.
	14.	322/TT/2019	PGCIL	Petition for determination of truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block For Asset: 1 No. 160 MVA, 220/160 kV, 3-ph Transformer at Baripada (shifted to Purnea) (DOCO: 1.9.2013) under Provision of Spare ICTs and Reactors for Eastern, Northern, Southern and Western Regions.
	15.	307/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Spare Converter Transformer for Vizag back-to-back HVDC terminal in Southern Region (DOCO 1.1.2012).
	16.	274/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for LILO of Vemagiri- Gajuwaka 400 kV D/C Line at SIMHADRI-II TPS under Transmission System Associated with SIMHADRI-II Generation project in Southern Region .
17.10.2019 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	225/MP/2019	HPPC	Petition under Section 79(1)(f) of the Electricity Act, 2003 for refund of amounts wrongly recovered by Power Grid Corporation of India Limited under POC Charges (On admission)
	2.	334/MP/2019	ERLDC	Petition for Non-compliance of Section 29 of the Electricity Act, 2003 , Regulations 2.3.1(5), 2.3.1(6) and 2.3.1(7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Regulation 8 (6) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Regulation 6 and Regulation 8 of the Central Electricity Authority (Grid Standards) Regulations, 2010 with Regulation 1.5 of Indian Electricity Grid Code, Section 29(6) and Section 142 of the Electricity Act,2003.
	3.	226/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force (CISF) in Sewa-II Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
	4.	227/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Uri-II Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
	5.	228/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Tanakpur Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
	6.	229/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in TLDP-III Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
	7.	230/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force (CISF) in TLDP-IV Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
	8.	231/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Indian Reserve Battalion (IRBN) in Teesta-V Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
	9.	232/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) / Dayanand Anglo Vedic (DAV) & Indian Reserve Battalion (IRBN) in Rangit Power Station during the period 1.1.2016 to 31.3.2019. (On admission)

10.	233/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Dhauliganga Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
11.	234/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Salal Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
12.	235/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) / Dayanand Anglo Vedic (DAV) & Central Industrial Security Force (CISF) in Chamera-I Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
13.	236/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) / Dayanand Anglo Vedic (DAV) & Central Industrial Security Force (CISF) in Chamera-II Power Station during the period 01.01.2016 to 31.03.2019. (On admission)
14.	237/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force (CISF) in Chamera-III Power Station during the period 1.1.2016 to 31.3.2019 (On admission)
15.	238/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force (CISF) in Parbati-III Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
16.	221/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Dulhasti Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
17.	222/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of J&K Police in Nimoo Bazgo Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
18.	223/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of J&K Police in Chutak Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
19.	224/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Uri-I Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
20.	152/MP/2019	MPL	Petition under Regulations 11 and 29 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 read with other relevant provisions and directions of the Commission in the Order dated 20.03.2017 in Petition no. 72/MP/2016.
21.	236/MP/2017	DVC	Petition against the decision of MPPMCL for unilateral surrender of 100 MW from DSTPS in violation of provision of PPA between DVC and MPPMCL.
22.	78/MP/2018	DVC	Petition for unilateral surrender of 400 MW Power by MPPMCL from MTPS & CTPS of DVC in violation of provision of PPA
23.	92/MP/2018 alongwith IA No 15/2018	SEPL	Petition seeking direction to Respondent No. 1 to pay Rs. 112.39 crore, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long Term Access granted to the Petitioner, due to delay in implementation of the transmission system falling in the scope of respondent no. 1's obligations, alongwith interest on the same till the date of payment of the amount by respondent no. 1 to the Petitioner (Interlocutory Application for referring the disputes to Arbitration)
24.	2/RP/2019 in 95/MP/2017	SECI	Petition seeking review of order dated 17.12.2018 passed by the Commission in Petition No. 95/MP/2017
25.	125/MP/2019	WelspunE nergy	Petition under Section 79 of the Electricity Act, 2003 for seeking extension of time for commissioning of balance capacity of 72 MW (out of 100 MW) Solar PV project in terms of the order dated 17.12.2018.
26.	345/MP/2018	MPPMCL	Petition for treatment of power drawn by CTU connected with 750 MW Rewa Solar Project during non-generation night hours and during shutdown periods and determination of tariff thereof.
27.	351/MP/2018	CEPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1 and in terms of the directions issued by the Central Government vide its notification dated 27.8.2018 for allowing pass through of additional expenditure incurred by the generator on account of events

				pertaining to 'Change in Law'
28.	356/MP/2018	APIL		Petition seeking relief on account of a 'Change in Law' viz. the introduction of Safeguard Duty, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the effective date of the PPA.
29.	51/MP/2019	Azure43		Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for the declaration of 'Change in Law' event due to introduction and imposition of Safeguard Duty by way of Notification No.01 / 2018 - customs (sg) dated 30.7.2018 issued by the department of Revenue, Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreements dated 31.10.2018 executed between the Petitioner and the Respondent.
30.	81/MP/2019 alongwith I.A.No.51/2019	C(WR)TL		Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 inter-alia seeking a declaration that the factor/event, namely, direction of Power Grid Corporation Limited to re-route the LILO of One Circuit of 765 kV D/C Aurangabad-Padghe Transmission Line at Shikarpur GIS, is a Force Majeure event under the TSA dated 24.6.2015 and further seeking extension of time period for achieving the SCoD of the Project under Article 4.4.2 of the TSA and other consequential reliefs. (Interlocutory application on behalf of Power Grid Corporation of India Limited for its impleadment as a party).

By order of the Commission

Sd/-

(T.D. Pant)

Dy. Chief (Legal)

10.10.2019